



KARNATAKA LOKAYUKTA

No. LOK/INQ/14-A/259/2013/ARE-7 Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001.  
Dated 16.11.2018

RECOMMENDATION

Sub:- Departmental inquiry against Dr. G.R.  
Shivanandappa, the then District Surgeon, District  
Hospital, Chitradurga - reg.

- Ref:- 1) Government Order No. HFW 83 MSA 2011  
dated 11.06.2013.  
2) Nomination order No. LOK/INQ/14-A/259/2013  
dated 18.06.2013 of Upalokayukta, State of  
Karnataka.  
3) Inquiry report dated 14.11.2018 of Additional  
Registrar of Enquiries-7, Karnataka Lokayukta,  
Bengaluru.

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The Government, by its order dated 11.06.2013, initiated the disciplinary proceedings against Dr. G.R. Shivanandappa, the then District Surgeon, District Hospital, Chitradurga [hereinafter referred to as Delinquent Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. LOK/INQ/14-A/259/2013 dated 18.06.2013 nominated Additional Registrar of Enquiries-3, Karnataka Lokayukta, Bengaluru, as the Inquiry

Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently, by order No.LOK/INQ/14-A/2014 dated 14.03.2014, Addl. Registrar of Enquiries-6, Karnataka Lokayukta, Bengaluru was re-nominated to continue the said inquiry proceedings against DGO. Again, by order No.LOK/INQ/14-A/2014 dated 14.03.2014, Addl. Registrar of Enquiries-6, Karnataka Lokayukta, Bengaluru was re-nominated to continue the said inquiry proceedings against DGO. Again, by order No.UPLOK-2/DE/2016 dated 03.08.2016, Addl. Registrar of Enquiries-1, Karnataka Lokayukta, Bengaluru was re-nominated to continue the said inquiry proceedings against DGO. Finally, by order No.UPLOK-2/DE/2017 dated 04.07.2017, Addl. Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru was re-nominated to continue the said inquiry proceedings against DGO.

3. The DGO - Dr. G.R. Shivanandappa, the then District Surgeon, District Hospital, Chitradurga was tried for the following charge:-

“That you DGO Shri Dr. G.R.Shivanandappa, the then District Surgeon, District Hospital,

Chitradurga, demanded and accepted a bribe of Rs. 2500/- on 28.06.2011 from complainant Shri Raghu s/o Channabasappa, Rro Metikurki village, Hiriyur Taluk, Chitradurga for conducting surgical operation to his lower abdomen, that is for doing an official act, and thereby you failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servant and thus, you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules, 1966."

4. The Inquiry Officer (Additional Registrar of Enquiries- 7) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has '*proved*' the above charge against the DGO - Dr. G.R. Shivanandappa, the then District Surgeon, District Hospital, Chitradurga.


5. On re-consideration of report of inquiry, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement of the DGO recorded by the Inquiry Officer, DGO - Dr. G.R. Shivanandappa has retired from service on 31.05.2018.

7. Having regard to the nature of charge (demand and acceptance of bribe) 'proved' against Dr. G.R. Shivanandappa, the then District Surgeon, District Hospital, Chitradurga, it is hereby recommended to the Government to impose penalty of 'permanently withholding 50% of the pension payable to the DGO - Dr. G.R. Shivanandappa'.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA)  
Upalokayukta,  
State of Karnataka. 26/11